

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
W.P. (C) No.4008 of 2020**

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Seema Sarojini Minz ..... Petitioner.  
-Versus-  
Jai Bardan Minj ..... Respondent.  
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**CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioner : Mr. Ashutosh Mishra, Advocate  
For the Respondent : None  
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**Order No.02**

**Date: 05.04.2021**

This case is taken up through video conferencing.

After some argument, Mr. Ashutosh Mishra, learned counsel for the petitioner, seeks permission to withdraw the present writ petition with a liberty to take appropriate recourse in relation to the issue in question as permissible under law.

Permission is accorded.

The writ petition is dismissed as withdrawn with the aforesaid liberty.

**(Rajesh Shankar, J.)**

*Sanjay/*